

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-523**

CP No.-45/241-242/ND/2023  
CA/100/2023, CA/101/2023

**IN THE MATTER OF:**

Chanda Devi

....Applicant

**Vs.**

Brickredsys India Pvt. Ltd. & Ors.

.....Respondent

**SECTION**

U/s 241-242

**Order delivered on 24.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Bharat Gupta, Mr. Shivam Singh, Advs.  
For the Respondent : Mr. Rajul Shrivastava, Adv. for R-1, R-2, and R-3  
For the IT Dept. : Mr. Pratyaksh Gupta JSC"s with Adv. Shyam Kumar  
and Adv. Raju Sen

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**CA/101/2023:-**

This application has been filed by the Petitioner in CP No.-45/241-242/ND/2023 under Rule 11 of the NCLT Rules, 2016 seeking liberty to place on record additional documents. Ld. Counsel on behalf of non-Applicant is present and submitted that they have no objection if these documents are taken on record. In view of this, additional documents filed by the Applicant is taken on record and shall be considered during the hearing of CP No.-45/241-242/ND/2023. With these observations, the present IA is **disposed off**.

**CA/100/2023:-**

Ld. Counsel on behalf of Applicant is present and sought time to file rejoinder to the reply filed by the non-Applicant. Time prayed for is granted. Rejoinder be filed within a period of 10 days. Ld. Counsel on behalf of non-Applicant is present. On request made by Ld. Counsel for the Applicant, list this application on **09.10.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**